

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No.252 of 2010

(Arising out of Order-in-Original No.1/MP/Denovo/Commr./2010 dated 25.01.2010
passed by Commissioner of Central Excise, Ranchi)

M/s Super Steel Casting Limited

Gajandih Road, Jhumri Telaiya, Koderma, Jharkhand

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Ranchi

5, Main Road, Ranchi-834001, Jharkhand

Respondent

APPEARANCE :

None for the Appellant

Shri S.Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...76043/2023

DATE OF HEARING : 11 .07.2023

DATE OF DECISION : 11 .07.2023

Per Ashok Jindal :

When the matter was called, none appeared on behalf of the appellant. Nor any request for adjournment has been received by the Registry. The present matter came up for hearing earlier on several occasions but nobody appeared on behalf of the appellant. Today, i.e. 11.07.2023, also, the appellant was absent. It seems that the appellant is not interested to pursue their appeal before the Tribunal. Accordingly, the appeal is dismissed for non-prosecution with a liberty to re-open their case by filing an application for restoration of their appeal.

(Dictated and pronounced in the open court)

Sd/-

**(Ashok Jindal)
Member (Judicial)**

Sd/-

**(K.Anpazhakan)
Member (Technical)**

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